

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE BENCH, CHENNAI
AT CHENNAI.

APPEAL NO. 72 OF 2024 (SZ)

Brundhavana Foundation

..APPELLANT

V/s

Karnataka State Pollution Control
Board

...RESPONDENT

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PLACE : CHENNAI

DATE: 10/01/2025



ADVOCATE FOR THE APPELLANT

Notarial stamp no.
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NOTARIAL REGISTER
Reg No. 01 Sh.No - 01 / 2025
Receipt No. 01 Date 10-01-25
Book No. 01



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AFFIDAVIT IN REJOINDER

I, **Balasaheb Deshmukh**, Age: 43 Years, Occupation: Business, having office at 1-1165/12/FF/1, Deshmukh Complex, PDA Engineering College Road, Kalaburagi, 585102, Karnataka, do hereby state on solemn affirmation as under:-

1. I say that, I am Secretary of the Appellant and I am well worth to the facts and circumstances of the present case and hence, I am able to depose the same on oath.
2. I say that the Appellant has filed the present Appeal, challenging the order by the Respondent dated 07.12.2024 before this Hon'ble Tribunal, wherein the Respondent has directed for the closure of the Common Bio Medical Waste Treatment Plant. The Hon'ble Tribunal was pleased to hear the matter on 13.12.2024, wherein the Hon'ble Tribunal was pleased to direct the Respondent to conduct an Inspection

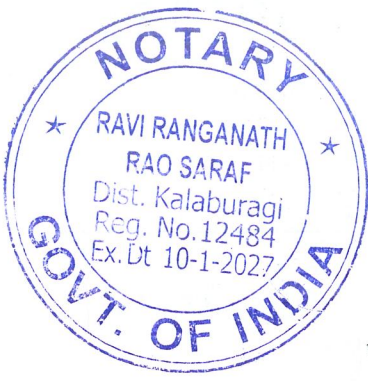
No. of Correction (01)

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B.A., LL.B. (SPI.)
ADVOCATE & NOTARY PUBLIC
DIST. KALABURAGI



10 JAN 2025



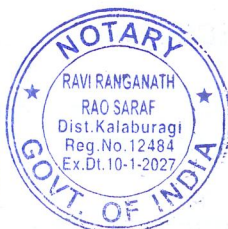
with prior notice to the Appellant and file its Inspection Report on record before 18.12.2024. However, the Respondent has suddenly inspected the facility on 16.12.2024 without giving prior notice to the Appellant before inspecting the facility.

3. I say that, The Hon'ble Tribunal was again pleased to hear the matter on 18.12.2024, wherein the Inspection report submitted by the Respondent consisted of several other observations which was out of the scope of the Appeal. The Hon'ble Tribunal was pleased to direct the Respondent to conduct an Inspection with prior notice and file its Inspection Report on record before 02.01.2025.
4. I say that, the Respondent had sent an email to Appellant on 19.12.2024 at 8:38pm that they will be conducting inspection on 20.12.2024. As the Appellant was out of station and was unable to make the arrangements to return back to the facility, the Appellant had requested for next date for Inspection via email on 19.12.2024. I say that, the Respondent had sent an email on 21.12.2024 stating the Inspection will be conducted on 23.12.2024.
5. I say that, the Inspection was conducted by the Respondent on 23.12.2024 and the Inspection Report was served upon my Advocate on 01.01.2025 at 8:17 pm. Also, due to unavoidable circumstances, the Advocate for Respondent had requested for adjournment. Hence, the

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report could not be placed before the Hon'ble Tribunal and the case was further adjourned.

6. I say that, in the said Inspection Report dated 31.12.2024, the observation made during the inspection and the compliance status as under below:

I. Compliance to Closure order:

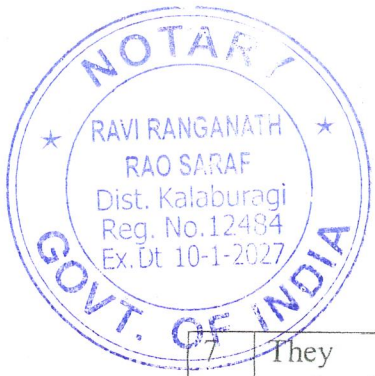
SI No	Non-Compliances as per closure order	Observation during inspection made on 23-12-2024	Compliance Status
6.	They have not submitted performance evaluation study of the ETP units to ensure proper treatment and recycling of treated effluent.	CBMWTF Authorities have submitted Analysis report of ETP regularly to Regional office Kalaburagi and submitted the ETP performance self-study papers to RO Kalaburagi on 23-12-2024. They submitted the copy which is enclosed as <u>Annex-5.</u> However they have informed that they will submit the evaluation study of the ETP later as the facility is non-operational.	We have submitted the ETP Performance evaluation self-study report to Regional Office, KSPCB, Kalaburagi on 23-12-2024 with the detailed working of the ETP ensuring the proper treatment and recycling of the treated effluent. However, the Analysis report of ETP which is been carried out through NABL accredited Laboratory is submitted on monthly basis to Regional office Kalaburagi. The inspecting authorities have asked to get the performance Evaluation Study of the ETP get done by any Authorized agency. As the facility is non-operational, we will be submitting the said report in the near future.

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	<p>They have not explored the possibility of disposing the mutilated sharps to nearby steel and foundry units.</p>	<p>The CBMWTF authorities have informed that, there are no nearby steel/foundry units for the disposal of the mutilated sharps and hence they are disposing same to sharp pit provided at the facility.</p> <p>They have provided total 5 sharps pit in which 3 are completely full and 2 are in operation. Photograph enclosed.</p>	<p>As per BMW Guidelines of 21.12.2016 (<u>Pg No.202 of Appeal Paper Book</u>) provide that: "A sharp pit or a facility for sharp encapsulation in a metal container or cement concrete shall be provided for treated sharps (i.e., treatment by autoclaving or dry heat sterilization followed by shredding or mutilation). <i>An option may also be worked out for recovery of metal from treated and shredded waste sharps within the CBWTF or iron foundries having consent to operate from the SPCBs/PCCs and located nearby, as per the conditions imposed in authorization granted under BMWM Rules by the SPCB/PCC</i>".</p> <p>We are disposing the sharps to the sharp pit provided at the facility.</p> <p>However, as per the directions by Fact Finding Committee, we have contacted nearby steel Industry name "Suleman Steels" on 15-08-2024. The said email communication is marked herewith and enclosed as <u>Annexure - A-I</u>. However, they have rejected to accept the sharps from our facility.</p>
<p>13</p>	<p>Not provided metaled roads inside the plant premises.</p>	<p>The CBMWTF Authorities have provided the metaled road near Old Incinerator Room, waste storage room, vehicle washing platform, office room. But they have not provided metaled roads towards ETP.</p>	<p>The metaled road is provided near Old Incinerator Room, Autoclave Area, Shredder area, Diesel Generator Area, Cold storage store room area, Waste Storage Room, Main Electrical Control panel area, vehicle</p>

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			<p>washing area, vehicle parking area.</p> <p>As the land belongs to Revenue Department, we have given request letter to the then District In-charge Minister and Minister of Medium and Small-scale Industry (Govt of Karnataka) for construction of compound walls and roads. They have directed District Administration for construction of roads and compounds. The same is pending with them. The said letter is marked herewith and enclosed as <u>Annexure - A2</u>.</p> <p>However, the roads near ETP area will be developed at the earliest.</p>
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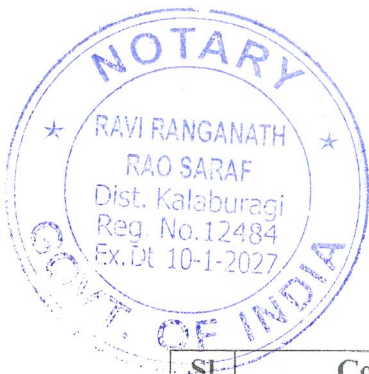
7. I say that the Respondent has issued the Closure Order, pointing out that there are 14 non-compliances on the part of the Appellant and the Inspection was required to be restricted only to the said non-compliances. However, the Respondent has gone ahead and inspected the plant and expanded the scope of inspection and further recorded 6 non-compliances in accordance to the CPCB guidelines of 2016 and few other non-compliance in Consent and Authorization conditions.
8. I say that with respect to the Non-Compliances observed under CPCB guidelines, below are the compliance status for the same:

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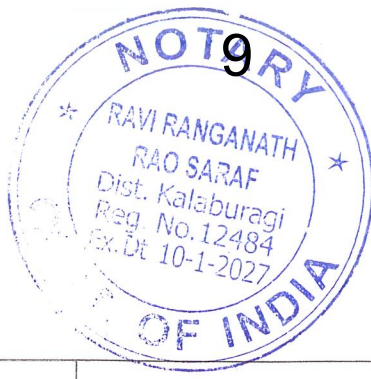
Sl No	Conditions	Observation as per Inspection Report dated 31-12-2024.	Compliance Status
1	The pit should be covered with the heavy Concert slab with provision of Galvanized steel projecting about 1.5 meters above the slab, with an internal diameter of up to 50 mm of 1.5 times the length of vials, whichever is more.	Partially complied. The CBMWTF authorities have provided 5 no's of galvanized steel pipe projecting above the plain ground. Concrete slab not provided.	We have provided galvanized steel pipe with safety locks projecting above the ground level of the sharp pit and concrete slab is also provided. However, during the inspection it was covered with mud so the Inspection Authorities were unable to view the concrete slab. The photograph is marked herewith and enclosed as <u>Annexure - A-3.</u>
3.	A magnetic flow meter should also be fitted at all the water supply attraction points of the CBWTF as well as the outlet to know the total waste water treated for further end use of discharge	Partially Complied. The CBMWTF authorities have provided 2 no's of magnetic flow meter, one at the water intake point and another at ETP outlet point.	As per the BMW Guidelines, We have installed 2 no's of magnetic flow meter. One at the at the water supply extraction and one at the ETP outlet point where the treated effluent is recycled back to scrubber. Also, the flow meter readings are recorded since beginning and records were kept open for inspection. The record book data and the photographs of the magnetic flow meters are marked herewith and enclosed as <u>Annexure A-4 and A-5.</u>
6.	All the CBWTF operators should also be provided with standby treatment equipment specially incinerator/plasm pyrolysis/ autoclave (or) alternatively MOU made with the nearby CBWTF (Located within the state/UT) shall be submitted to the respective SPCB or PCC.	Partially Complied. The CBMWTF authorities have installed. 1. Incinerator 50kgs/hr – only 1no (no standby) 2. Autoclave of 100ltrs/cycle – 2 no's. (out of which 1 no standby)	It is submitted that the said condition is contrary to their earlier observation of the Inspection Report, where, they directed us to remove the old Incinerator and machineries from the premises, which were kept as standby. We have removed old Incinerator which was kept as standby based on the direction of the Respondent. As we had Standby equipment, we have not approached nearby

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			CTF for MOU process. We also have provided standby Autoclave. However, we are ready to reinstall the standby Incinerator.
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9. I say that with respect to the Non-Compliances observed in Consent conditions issued under Water and Air Act vide order AW-321984 dated 04/12/2020 , below are the compliance status for the same:

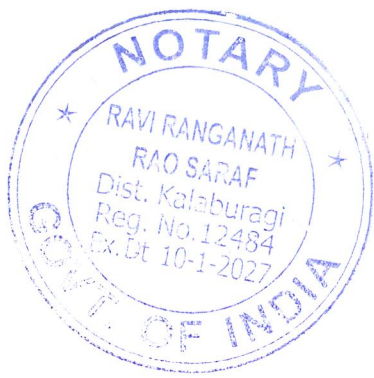
SI No	General Conditions of the Consent	Observation as per Inspection Report dated 31-12-2024.	Compliance Status
1	The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlet, flow measuring points should be made easily approachable.	Partially complied. The surrounding area of the ETP is not kept clean and there is no proper approach road.	In pursuance of oral direction given by Inspecting Authorities during the course of Inspection on 23-12-2024, we started cleaning the grass grown around the ETP area with the cutter machine available with us. The grass cutting machine commenced immediately after we were directed by the Inspecting Authorities. On completion of the inspection, before Inspection Authorities and we/deponent and other participants of the Inspection Authorities returned, the grass cutting around ETP area was completed and the facility was locked immediately. The photograph for the same is marked herewith and enclosed as <u>Annexure - A-6.</u>
2.	The applicant shall provide rain water harvesting system and shall provide the storm water management system.	Not complied.	The rain water harvesting system is provided in the facility with water recharge pit since beginning. The photograph is marked herewith and enclosed as <u>Annexure - A-7.</u>

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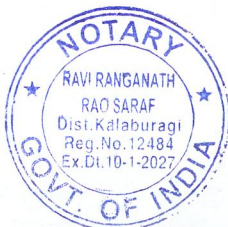
10. I say that with respect to the Non-Compliances observed in Authorization conditions issued under BMW rules, 2016 vide order 377 dated 04/12/2020, below are the compliance status for the same:

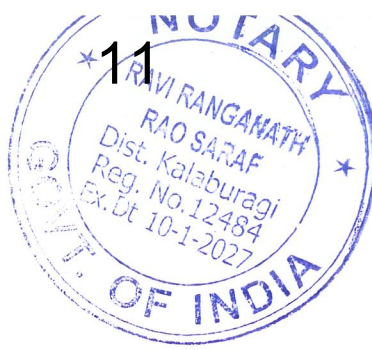
SI No	Authorization Conditions	Observation as per Inspection Report dated 31-12-2024.	Compliance Status
1	Applicant shall phase out use of chlorinated plastic bags, gloves and blood bags within two years from the date of Notification of these rules.	Partially complied. The facility authorities informed that they are educating hospitals for usage of non-chlorinated plastic bags while handing over the bag.	This condition is not applicable to the CBMWTF authorities. The plastic bags will be used by the Hospitals where in we collect the same bags from the hospitals and dispose it scientifically. Many of the hospitals are not using non-chlorinated plastic bags and this has been brought to the notice of RO, KSPCB, Kalaburagi on 18-04-2022 to take the necessary action. The said letter is marked herewith and enclosed as <u>Annexure - A-8.</u> However, we are educating hospitals for usage of non-chlorinated bags by conducting training sessions.
2.	The Applicant shall establish a system to review and monitor the activities related to biomedical waste management, either through an existing committee or forming a new committee and the committee shall meet once in every six	The facility informed that they have formed the committee for monitoring the environment related issues at the facility comprising of expert committee member in the field of	We have formed the committee for monitoring, upgrading related issues at the facility comprising of expert members in the field of Environmental Science and Medical Background. We are conducting meeting once in every six months for

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months and the record of the minutes of meetings of this committee shall be submitted along with annual report to the prescribed authority and the healthcare establishments having less than 30 beds shall designate a qualified person to review and Monitor activities relating to biomedical waste management within that establishment and submit the annual report.	Environmental Science and Medical Background. They are meeting once in six months for improvising the services and process. But they have not produced any kind of document in this regard.	improvising the services and process. The same will be submitted to the Regional Office, KSPCB, Kalaburagi on 07.01.2025. The copy of the said letter is marked herewith and enclosed as <u>Annexure - 19</u> .
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11. I say that the non-compliances pointed out by the Respondent beyond the scope of the closure order clearly demonstrates the breach of principles of natural justice. The Respondent, did not give any notice or an opportunity of hearing while recording the said observations and the same were beyond the scope. Thus, it is prayed that the Hon'ble Tribunal may not take the same into consideration.

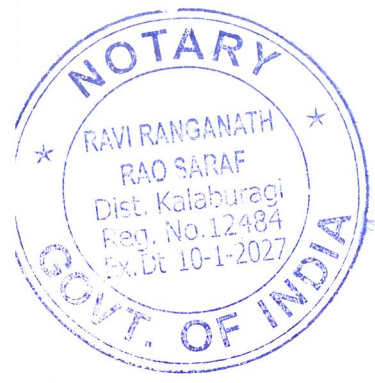
12. I say that, on account of this Closure Order, the Appellant has faced tremendous hardships we have huge pending/Payable loans and even the previous services charges are not being paid by the Hospitals due to closure order and 40 employees are unemployed as on today for no fault of the Appellant and that the non-compliances mentioned in the said

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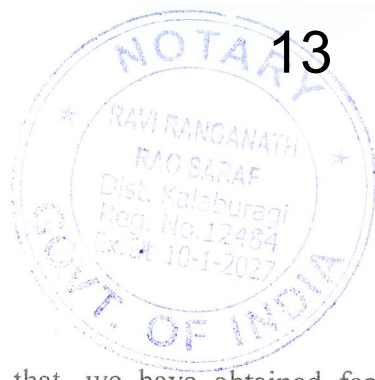
Inspection Report as well as the Closure Order do not amount to any pollution as such. It is clearly demonstrable that the Respondent is functioning under the instructions of the District Administration and harassing the Appellant.

13. Furthermore, the District Administration has directed the nearby CBMWTFs Yadgir District and Bidar District to collect the Bio Medical Waste of the Kalaburagi District without the Authorization from the Respondent. The Respondent is well known with this fact and even without having providing Authorization to other districts for collecting, Transporting, treating and disposing the Bio Medical Waste, acting on the directions of District Administration's. Also, the distribution of Bio Medical Waste to other district was well advanced planned by the District Administration. The Bio Medical Waste which is distributed to Bidar District and Yadgir Districts CBMWTF operators are facing the proceedings of the Respondent. The Yadgir district CBMWTF operators themselves not having Authorization since 30.06.2016 for disposing the Bio Medical Waste of their district but they are collecting the BMW of Kalaburagi District also. The Bio Medical Waste is being unscientifically handled by the Other districts. The photos of unscientific disposal of Bio Medical Waste is enclosed as Annexure – A10.

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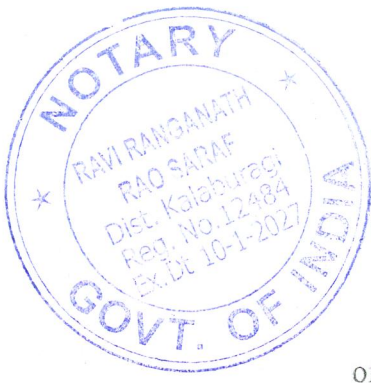
14. I say that, we have obtained feedback about our services from the Hospitals to improve our quality of our services. We have received very good feedback from Hospitals. The said feedback chart is marked herewith and enclosed as Annexure – A11.
15. I say that, we are getting calls from the Hospitals that, the Bio Medical Waste has not been picked up by anyone since our closure order. The compliant letter from few hospitals are marked herewith and enclosed as Annexure – A12.
16. I submit that, as recent inspection reports of Bidar District and Yadgir district have several major non-compliances Under air and water act. But my CBMWTF, even without having major non-compliance, the closure order was issued by the Respondent and handed over the BMW to such facilities. The clearly shows that the bias and discrimination on the part of the Respondent and the harassment meted out to the Appellant.
17. It is further submitted that the Respondent could not find any violation on the part of the Appellant during the inspections held during the pendency of the present case. The Respondent now on the instructions of the District Administration is trying to create some hurdles to ensure that the Appellant remains closed for a longer period. It clearly demonstrates that, the Respondent is hand in gloves with the District Administration in harassing the Appellant to ensure that certain interest

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of invisible hands in the present issue are met. I therefore, request this Hon'ble Tribunal to consider awarding costs for the harassment caused by the Respondent to the Appellant. The Appellant is thus entitled for costs under Section 23 of the National Green Tribunal Act, 2010 on account of the conduct of the Respondent for no fault of the Appellant.

I say that, whatever stated herein above is true and correct to the best of my knowledge, information, record and legal advice, received, which I believe to be true.

Solemnly Affirmed at Kalaburagi on this 10th day of January 2025.

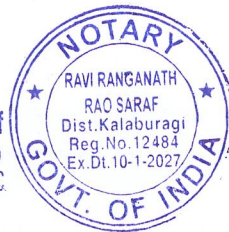
B. S. Kulkarni
DEPONENT



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**Needles disposal to Foundry.**

1 message

Brundhavana Foundation <brundhavanafoundation@gmail.com>
To: sulemansteelsgulbarga@gmail.com

Thu, Aug 15, 2024 at 5:40 PM

Hi Sir,

Brundhavana Foundation handles Bio Medical Waste Management of Kalaburagi District. We collect Hospital Waste and treat it at our facility area.

In the hospital waste, we get the needles from syringes. According to Bio Medical Rules, we need to send the needles as scrap to a nearby foundry.

Approximately we get 10kgs needles/sharps per day. The needles/sharps will be scientifically disinfected at our facility and then we have to dispose of them accordingly.

Kindly let me know the procedure for this.

Thanks and Regards,
BRUNDHAVANA FOUNDATION
CBMWTF, Kalaburagi -02
9880894444





Date: 21-12-2021

To,
Shri Murugesh Nirani,
Minister of Large and Medium Scale Industries,
District In-charge Minister, Kalaburagi.
Karnataka.

ವಾಸ್ತು ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ (ಕಲಬುರಗಿ)
ರಚನಾಕರ ಮಾನವೀಯತೆ ಕಠಿಣತೆ
ಆಗಲಿ ಸೂಚನೆ ಕೊಡುತ್ತೇನೆ.

ಮುರುಗೇಶ್ ನಿರಾನಿ. 21/12/21.
ಬೃಹತ್ ಮತ್ತು ಮಧ್ಯಮ ಕೈಗಾರಿಕೆ ಸಚಿವರು
ಕರ್ನಾಟಕ ಸರ್ಕಾರ


Subject: Regarding Seeking the Request for Borewell, 40 cubic meter capacity water storage tank, 9" feet height safety Compound, Road, Street light facilities at Common Bio Medical Waste Treatment Facility, Kalaburagi.

Respected Sir,

Brundhavana Foundation is carrying out the Bio Medical Waste Treatment Facility at Kalaburagi District which is located at Survey No: 240, Sharan Sirsagi, Afzalpur Road, Kalaburagi.


As this comes under the Red zone area which is very hazardous if precautions are not taken properly as per the standards in this regards We need the following facilities at our Bio Medical Waste Treatment Plant for betterment and safety of the services:

- 1) Daily we need approximately 2000ltrs of water at our Bio Medical Waste Treatment Facility which includes cleaning of plant and machineries, day to day activities till the process of vehicle wash in the evening. And since Covid-19 waste is also generated more, we will have to wash the vehicle twice to maintain the hygiene at our site. As we are in lack of water at our site, we were getting the water on daily basis from one of the water vendors which is over burdening the cost of operational expenses. Hence, requesting your good self to provide the Borewell facility at our site.


23/12/21

“ಸ್ವೀಕರಿಸಲಾಗಿದೆ”
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ
ಕಲಬುರಗಿ





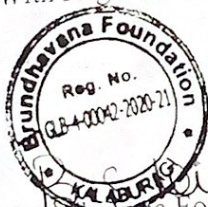
BRUNDHAVANA FOUNDATION

- 2) Our site premises come under **Red Zone area which is very infectious**. Few animals are entering our premises as we have fencing all around, which is very infectious to their health and which is not stoppable. Hence, we need bricks compound of 9 feet height for our site to stop entry of stray animals.
- 3) As our Bio Medical Treatment facility is interior, the connecting roads are not proper and it will get even worse for our vehicle and staff to enter the Site premises when it rains. Hence request you to provide the tar road to enter our site and from our site to Ash storage area inside the premises.
- 4) There is need of 40 Cubic meter water storage concrete tank as per fire department requirement (National Building Code). This tank is very much essential during accidental fire outbreak.
- 5) As there is lack of street light near our Bio Medical treatment facility, it is difficult for transportation at night time. Hence request you to provide two street light near our CTF.

Request your good self to consider our request on priority of the above requirements and do the needful at earliest for smooth service.

Thanking You,

With Regards,



Brundhavana Foundation

Dr. Balasaheb. S. Deshmukh

+919901717317



ANNEXURE-A-3



ANNEXURE-A-4**BRUNDHAVANA FOUNDATION****ETP FORMAT REGISTER**

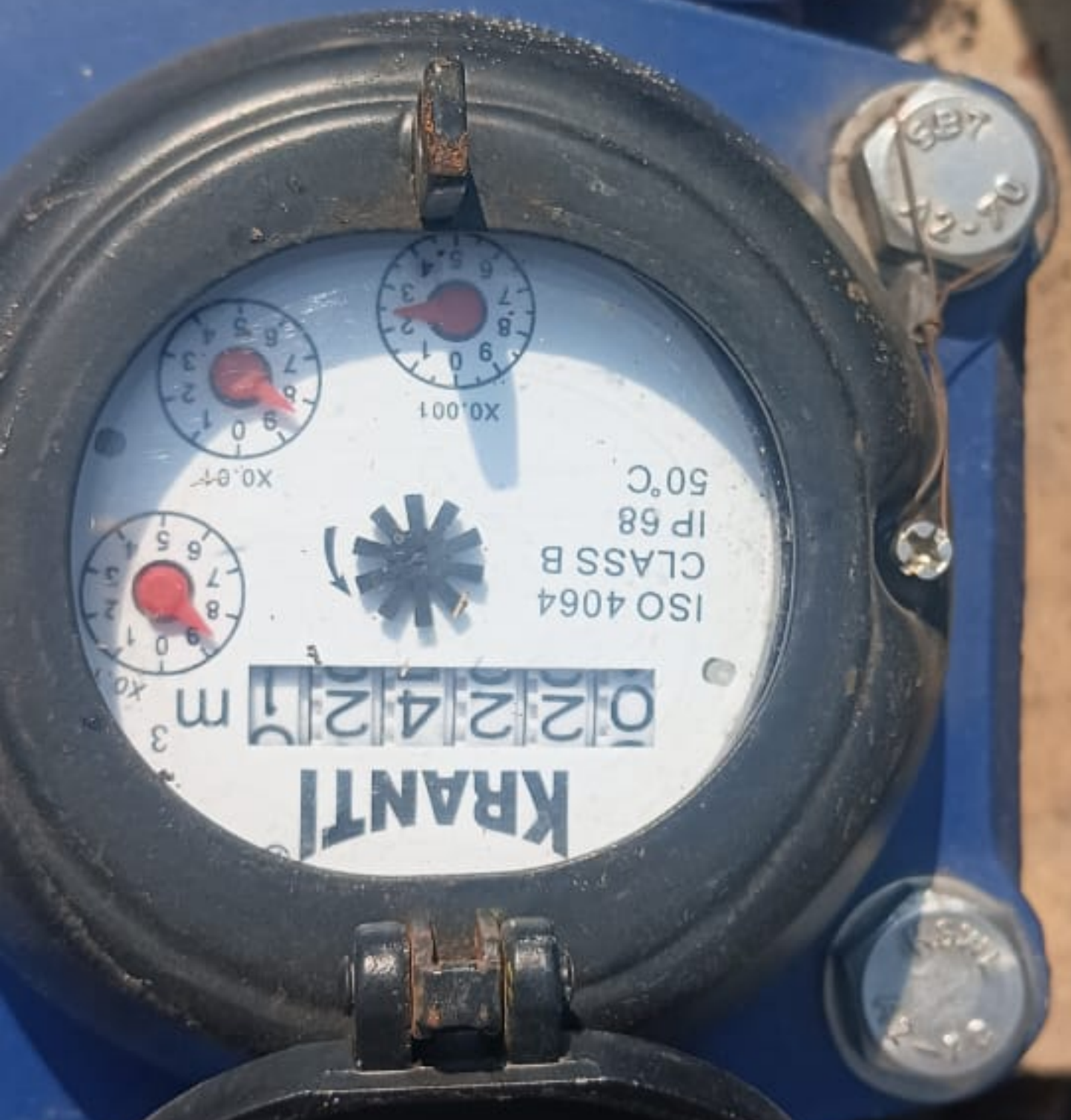
Date	Working Hrs.	In-let Flow Meter Reading in L	Caustic Soda Used In Kg/Gm	Potassium Soda Used In Kg/Gm	Un-treated Water PH	Treated Water PH	TDS	Manager Signature
12/11/24	12	20399-20400	15	1 Liter	6.3	7.2	20571-20621	<i>[Signature]</i>
13/11/24	12	20400-20403	15	1 Liter	6.1	7.3	20621-20632	<i>[Signature]</i>
14/11/24	12	20403-20435	15	1 Liter	6.2	7.1	20632-20796	<i>[Signature]</i>
15/11/24	12	20435-20461	15	1 Liter	6.2	7.3	20796-20816	<i>[Signature]</i>
16/11/24	12	20461-20490	15	1 Liter	6.3	7.2	20816-20847	<i>[Signature]</i>
18/11/24	12	20490-20521	15	1 Liter	6.2	7.1	20847-20852	<i>[Signature]</i>
19/11/24	12	20521-20562	15	1 Liter	6.3	7.2	20852-20974	<i>[Signature]</i>
20/11/24	12	20562-20610	15	1 Liter	6.1	7.3	20974-21041	<i>[Signature]</i>
21/11/24	12	20610-20623	15	1 Liter	6.2	7.1	21041-21062	<i>[Signature]</i>
22/11/24	12	20623-20645	15	1 Liter	6.3	7.2	21062-21196	<i>[Signature]</i>
23/11/24	12	20645-20683	15	1 Liter	6.3	7.2	21196-21289	<i>[Signature]</i>
25/11/24	12	20683-20721	15	1 Liter	6.1	7.3	21289-21348	<i>[Signature]</i>
26/11/24	12	20721-20798	15	1 Liter	6.2	7.3	21348-21436	<i>[Signature]</i>
27/11/24	12	20798-20813	15	1 Liter	6.1	7.2	21436-21456	<i>[Signature]</i>
28/11/24	12	20813-20832	15	1 Liter	6.3	7.2	21456-21482	<i>[Signature]</i>
29/11/24	12	20832-20871	15	1 Liter	6.2	7.3	21482-21513	<i>[Signature]</i>
30/11/24	12	20871-20896	15	1 Liter	6.3	7.1	21513-21622	<i>[Signature]</i>
02/12/24	12	20896-20932	15	1 Liter	6.2	7.3	21622-21893	<i>[Signature]</i>
03/12/24	12	20932-21015	15	1 Liter	6.1	7.2	21893-22001	<i>[Signature]</i>
04/12/24	12	21015-21054	15	1 Liter	6.2	7.3	22001-22145	<i>[Signature]</i>



ANNEXURE-A-5



KRANTI DN 50 50 C
SL. NO. 3045



337
72-70

















BRUNDHAVANA FOUNDATION

No: BFK/22-23/PCB/005

Date: 18-04-2022

ANNEXURE-A-8

To,
The Regional Officer,
Karnataka State Pollution Control Board.
Kalaburagi.

Subject: Using of Chlorinated Bags by Health Care Establishments.

Respected Sir,

It has been brought to notice that many of the HCF's are still practicing of using Chlorinated Bags for storing of Bio Medical waste and the same is been handing over to CBMWTF. Though our BMW waste handlers are continuously educating them on the same, still few HCFs are using chlorinated bags which is not according to Bio Medical Waste Management rules 2016. So, we hereby request your good self to inform HCFs to stop practicing the use of Chlorinated bags to store Bio Medical Waste.

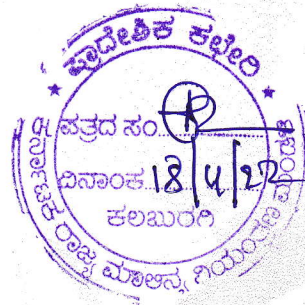
For Procuring of Non-Chlorinated Bio Medical Bags at reasonable rates HCFs can contact Shreya Plasto, Pune on this number: +917022051297

Thanking You,

With Regards,



Brundhavana Foundation





BRUNDHAVANA FOUNDATION

29

ANNEXURE-A-9

No: BFK/24-25/PCB/040

Date: 07-01-2025

To,

The Environmental Officer,

Regional office, Karnataka State Pollution Control Board,

Kalaburagi.

Subject: Submission of Bio Medical Monitoring Meeting details.

Respected Sir,

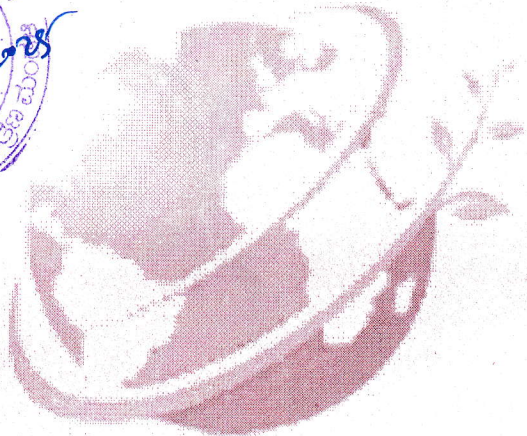
Please find the attached Bio Medical Waste Monitoring Internal Committee meeting proceedings formed by Brundhavana Foundation, Kalaburagi. The said committee will be meeting once in 6 months for any change or upgradation in the process.

Thanking You,

With Regards,



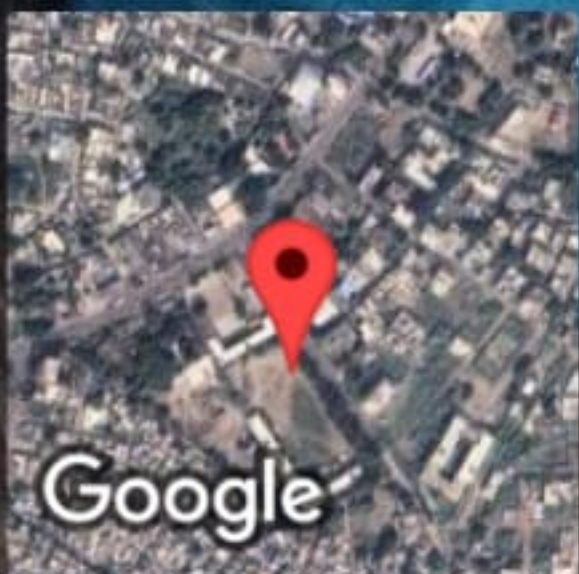
Brundhavana Foundation.

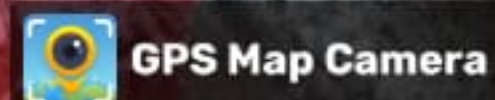


ANNEXURE-A-10

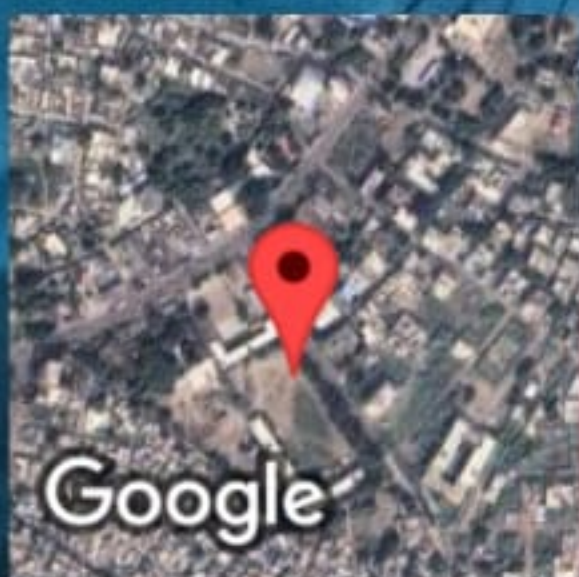
 GPS Map Camera

Kalaburagi, Karnataka, India
8rmv+h4m, T. Cross, Dargah Rd, Sunder Nagar,
Kalaburagi, Karnataka 585101, India
Lat 17.334007° Long 76.842754°
16/12/24 05:40 PM GMT +05:30






Kalaburagi, Karnataka, India
8rmv+h4m, T. Cross, Dargah Rd, Sunder Nagar,
Kalaburagi, Karnataka 585101, India
Lat 17.334007° Long 76.842754°
16/12/24 05:40 PM GMT +05:30

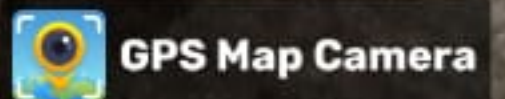




 GPS Map Camera

Kalaburagi, Karnataka, India
8rmv+h4m, T. Cross, Dargah Rd, Sunder Nagar,
Kalaburagi, Karnataka 585101, India
Lat 17.334007° Long 76.842754°
16/12/24 05:40 PM GMT +05:30






Kalaburagi, Karnataka, India
8rmv+h4m, T. Cross, Dargah Rd, Sunder Nagar,
Kalaburagi, Karnataka 585101, India
Lat 17.334007° Long 76.842754°
16/12/24 05:40 PM GMT +05:30





 GPS Map Camera



Google

28/12/24 10:36 AM GMT +05:30



ಬಸವಾ ಸಿರಿ
BASAVA SIRI
EDUCATION TRUST (I)
COMPUTER TRAINING CENTRE
ಬಸವಾ ಸಿರಿ ಎಜುಕೇಷನ್ ಟ್ರಸ್ಟ್ (ಐ)
ಕಂಪ್ಯೂಟರ್ ತರಬೇತಿ ಕೇಂದ್ರ
ಬಿ.ಎಸ್.ಎಸ್.ಎಸ್. ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು
ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ, ಭಾರತ
ಕೆ.ಎ.ಒ. 9845271088, 9342901474

KA43
A0218

GPS Map Camera



30/12/24 11:51 AM GMT +05:30



GPS Map Camera



30/12/24 11:51 AM GMT +05:30



 GPS Map Camera



Kalaburagi, Karnataka, India
8rfh+9vr, Revansiddeshwar Colony, Khuba Plot,
Brhampur, Kalaburagi, Karnataka 585102, India
Lat 17.323557° Long 76.829615°
31/12/24 12:09 PM GMT +05:30

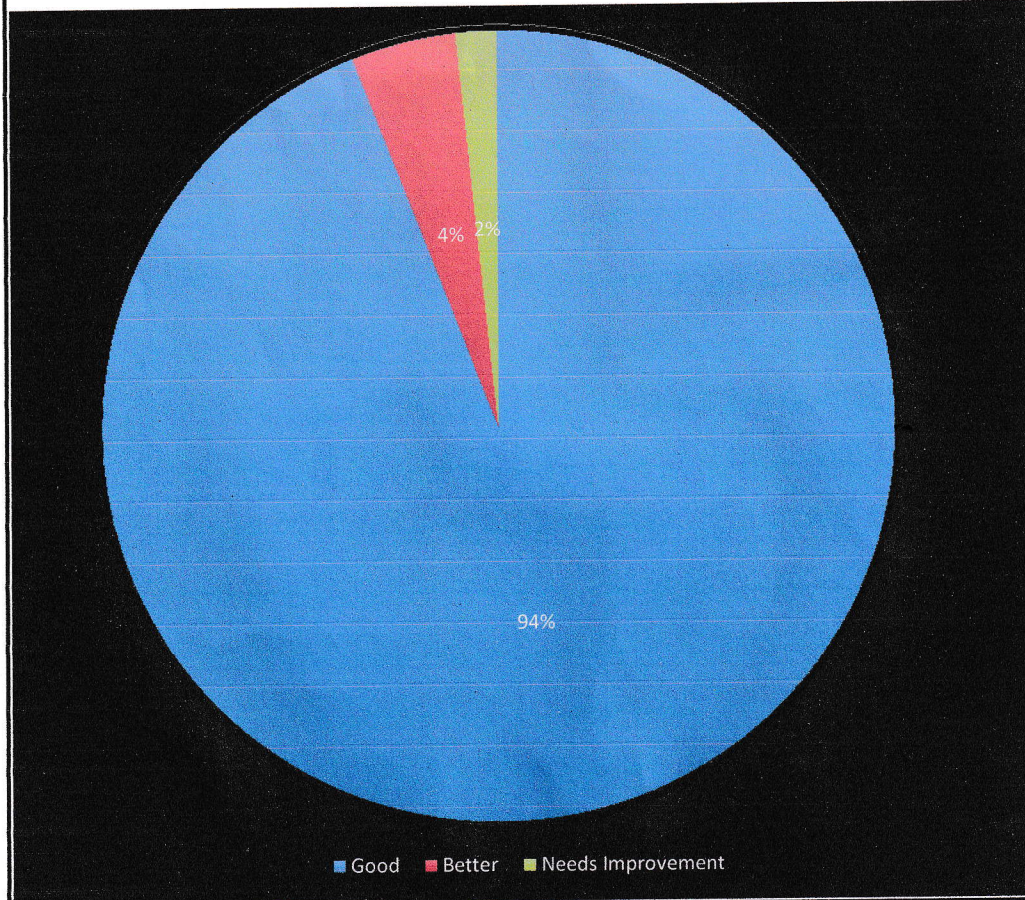


BRUNDHAVANA FOUNDATION

ANNEXURE-A-11

SERVICE FEEDBACK FOR 2ND QTR(JULY-SEP-2021)

RATING	COUNT OF RATING
GOOD	508
BETTER	23
NEEDS IMPROVEMENT	9
TOTAL	540

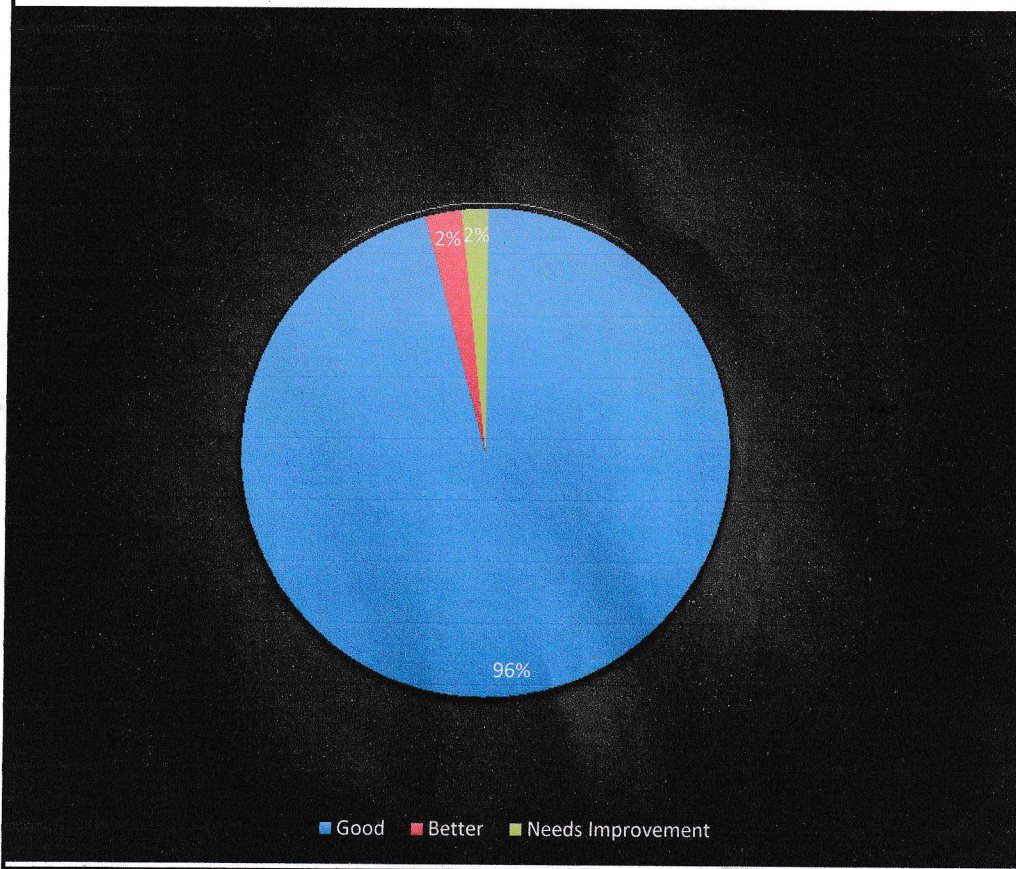




BRUNDHAVANA FOUNDATION

SERVICE FEEDBACK FOR 3RD QTR(OCT-DEC-2021)

RATING	COUNT OF RATING
GOOD	552
BETTER	14
NEEDS IMPROVEMENT	10
TOTAL	576

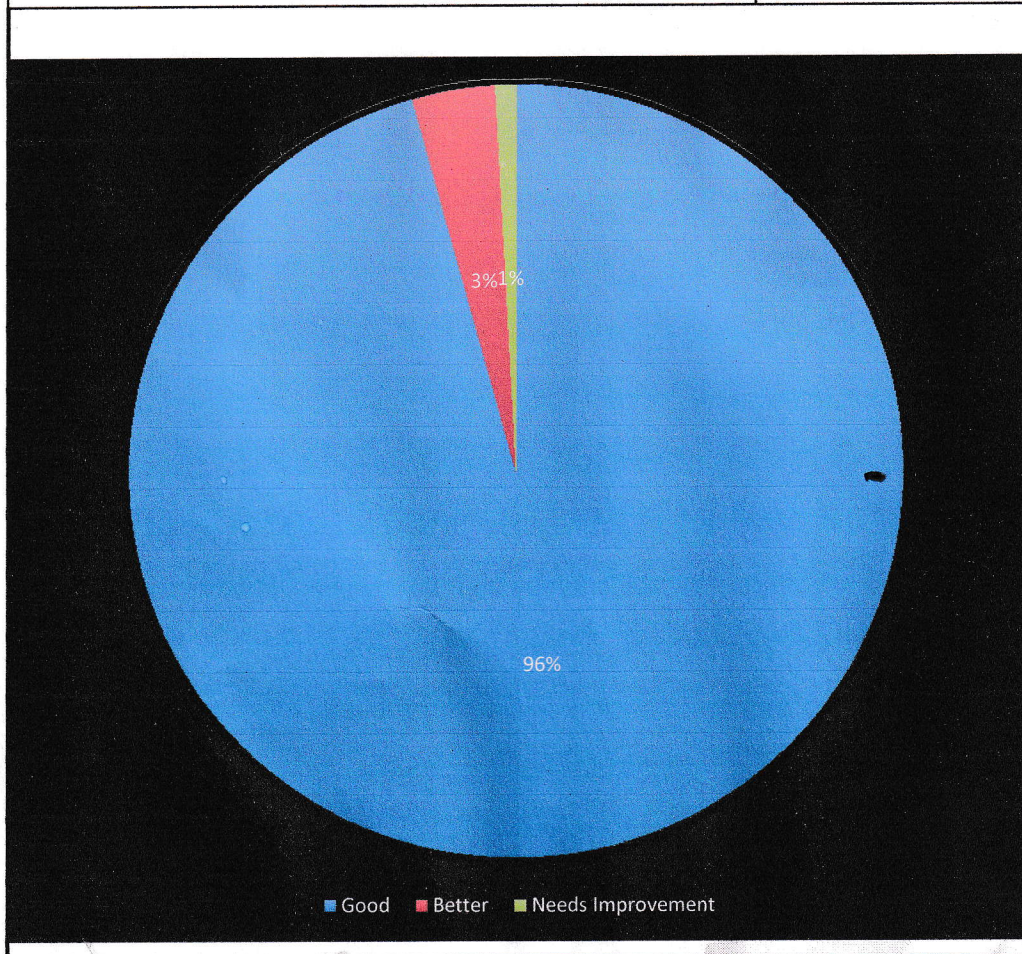


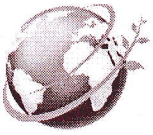


BRUNDHAVANA FOUNDATION

SERVICE FEEDBACK FOR 4TH QTR(JAN-MAR-2022)

RATING	COUNT OF RATING
GOOD	551
BETTER	20
NEEDS IMPROVEMENT	5
TOTAL	576

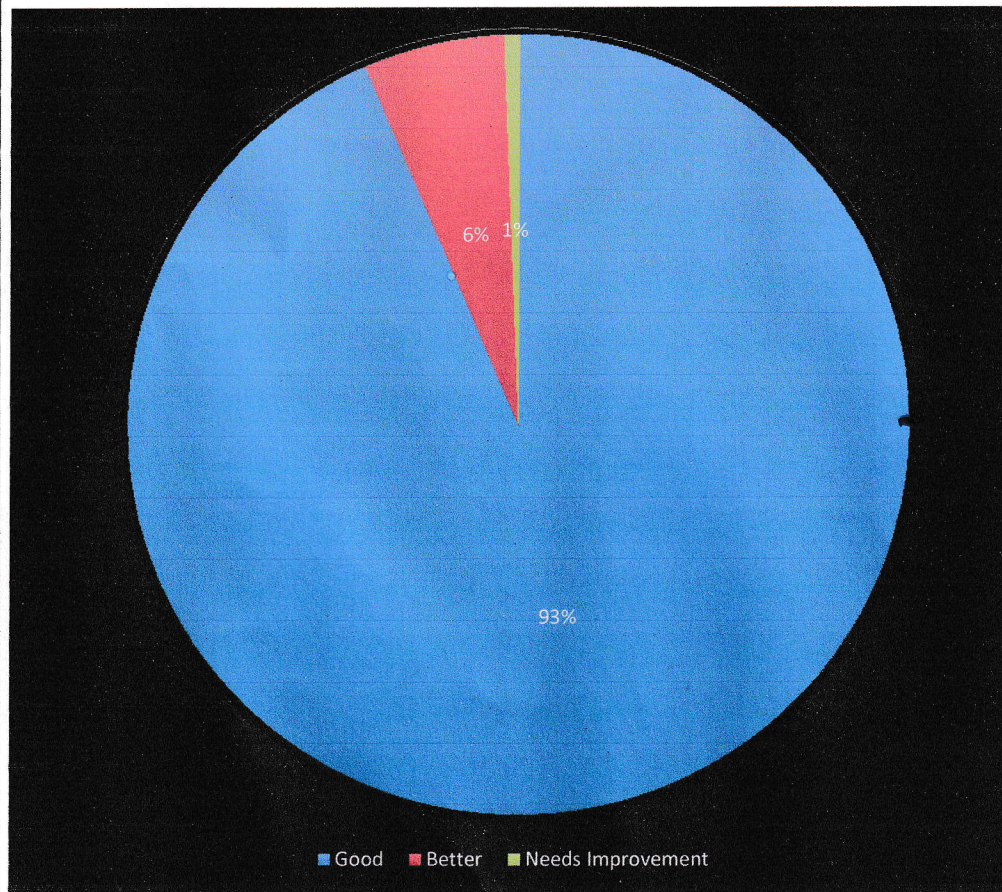




BRUNDHAVANA FOUNDATION

SERVICE FEEDBACK FOR 1ST QTR(APR-JUNE-2022)

RATING	COUNT OF RATING
GOOD	593
BETTER	37
NEEDS IMPROVEMENT	4
TOTAL	634

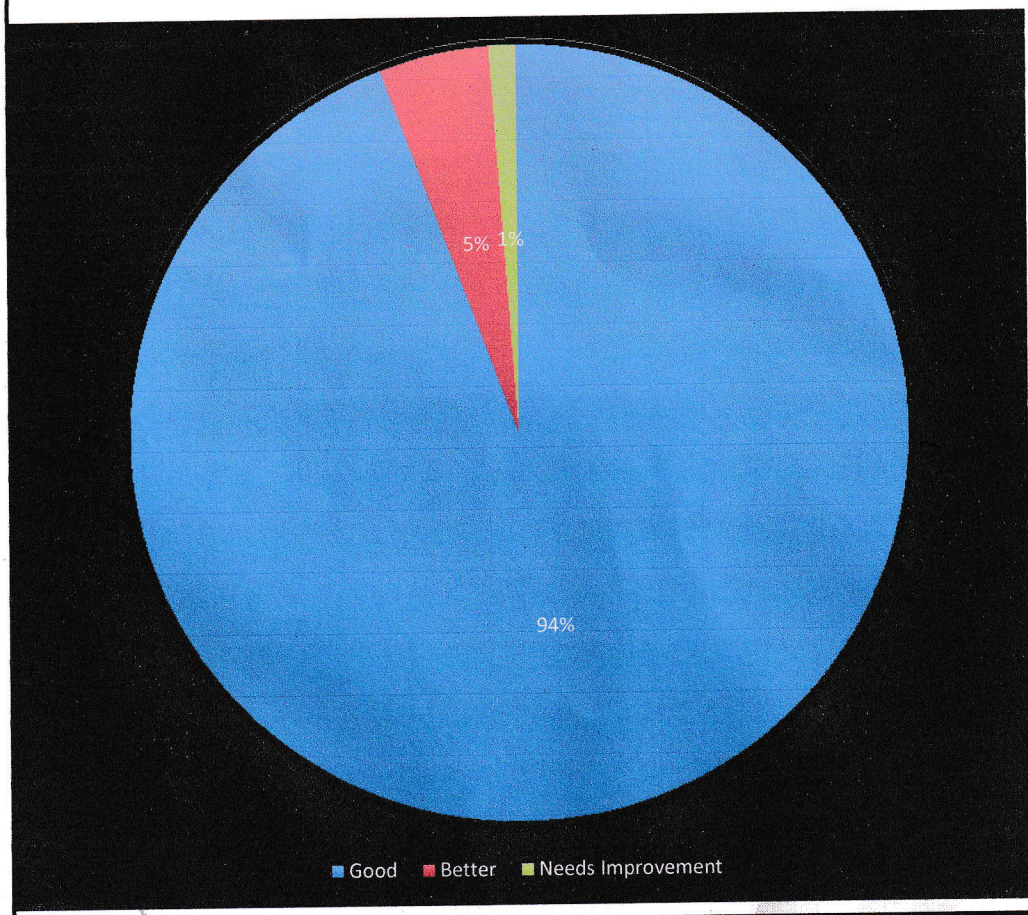




BRUNDHAVANA FOUNDATION

SERVICE FEEDBACK FOR 2ND QTR(JUL-SEP-2022)

RATING	COUNT OF RATING
GOOD	744
BETTER	36
NEEDS IMPROVEMENT	9
TOTAL	789

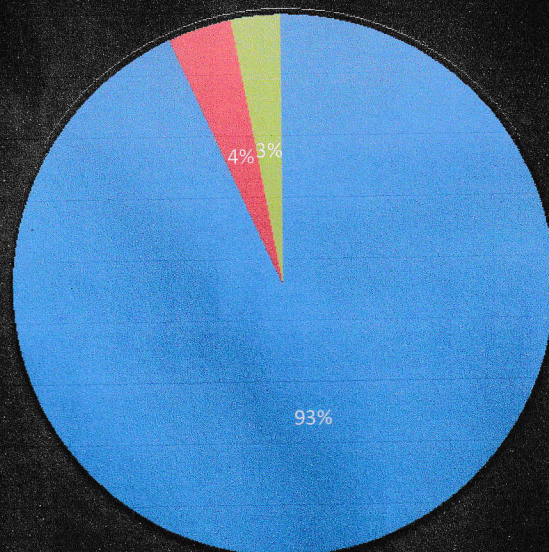




BRUNDHAVANA FOUNDATION

SERVICE FEEDBACK FOR 3RD QTR(OCT-DEC-2022)

RATING	COUNT OF RATING
GOOD	537
BETTER	22
NEEDS IMPROVEMENT	17
TOTAL	576



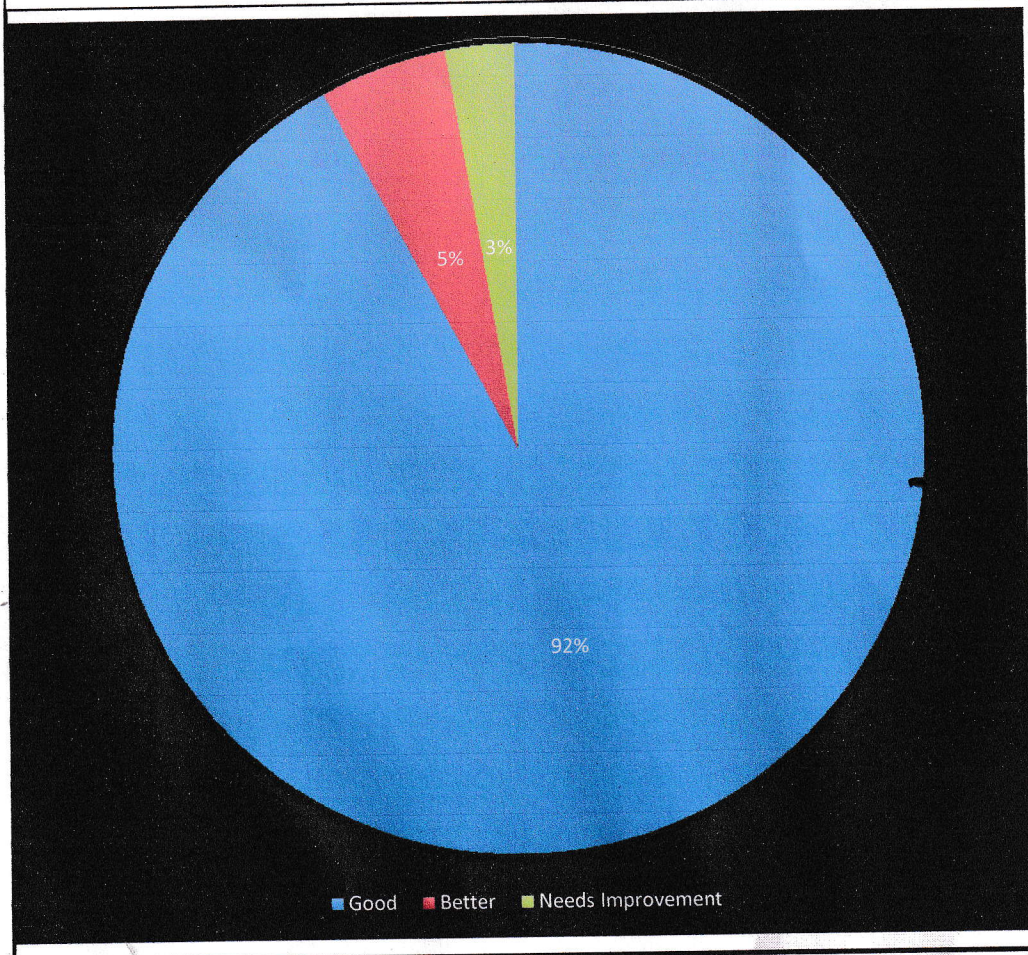
■ Good ■ Better ■ Needs Improvement



BRUNDHAVANA FOUNDATION

SERVICE FEEDBACK FOR 1ST QTR(APR-JUNE-2023)

RATING	COUNT OF RATING
GOOD	200
BETTER	11
NEEDS IMPROVEMENT	6
TOTAL	217

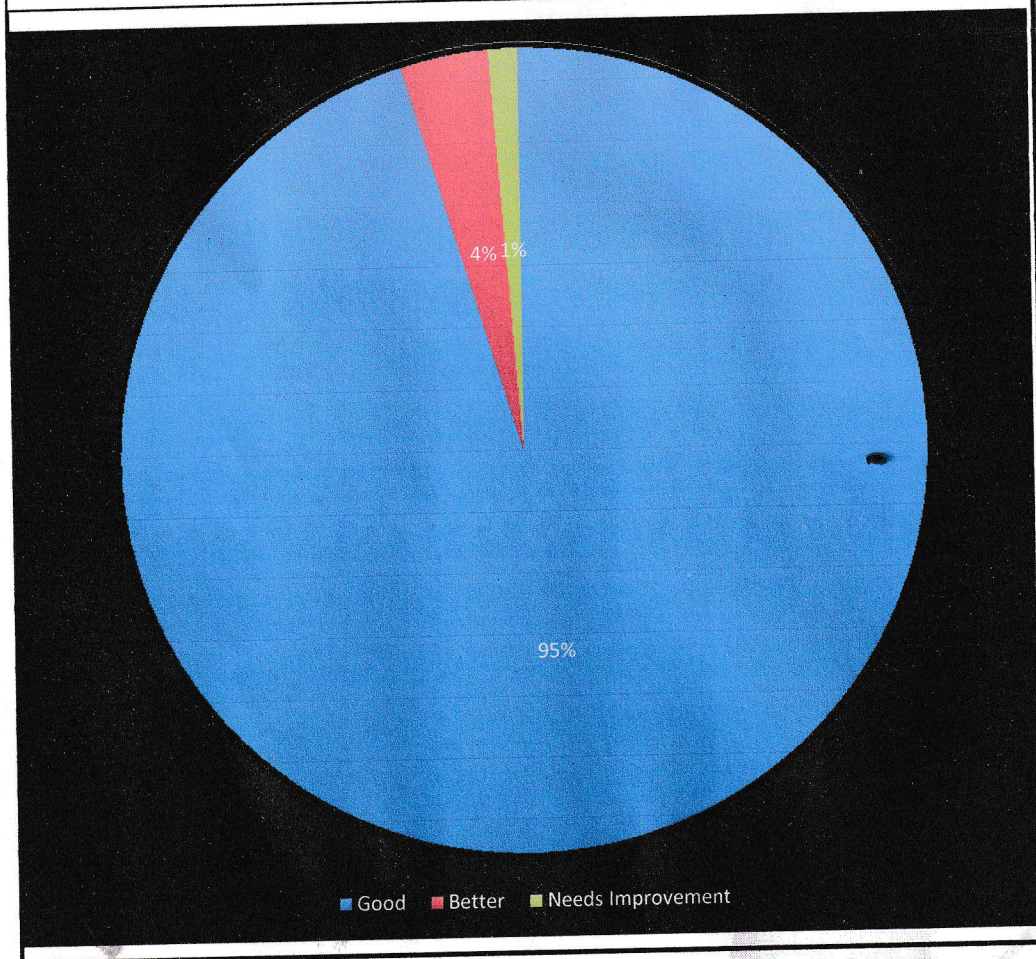




BRUNDHAVANA FOUNDATION

SERVICE FEEDBACK FOR 2ND QTR(JUL-SEP-2023)

RATING	COUNT OF RATING
GOOD	243
BETTER	9
NEEDS IMPROVEMENT	3
TOTAL	255

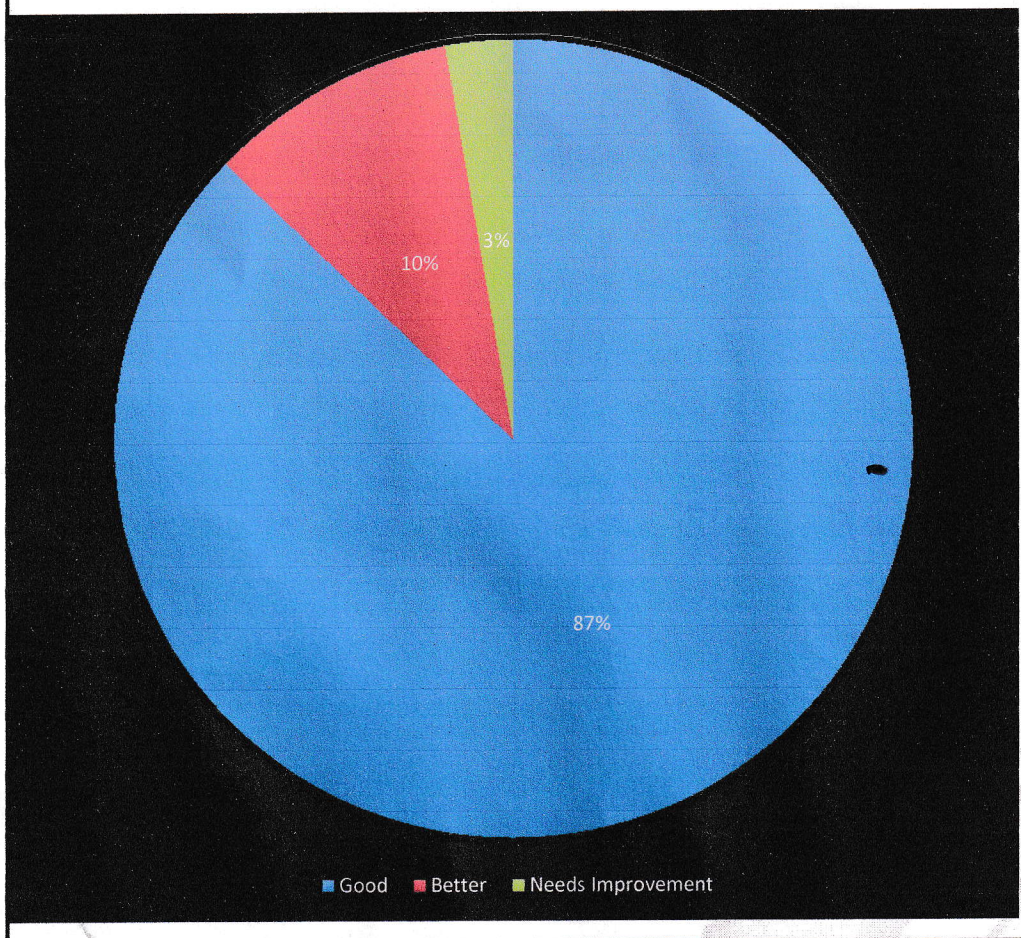




BRUNDHAVANA FOUNDATION

SERVICE FEEDBACK FOR 3RD QTR(OCT-DEC,2023)

RATING	COUNT OF RATING
GOOD	320
BETTER	37
NEEDS IMPROVEMENT	10
TOTAL	367

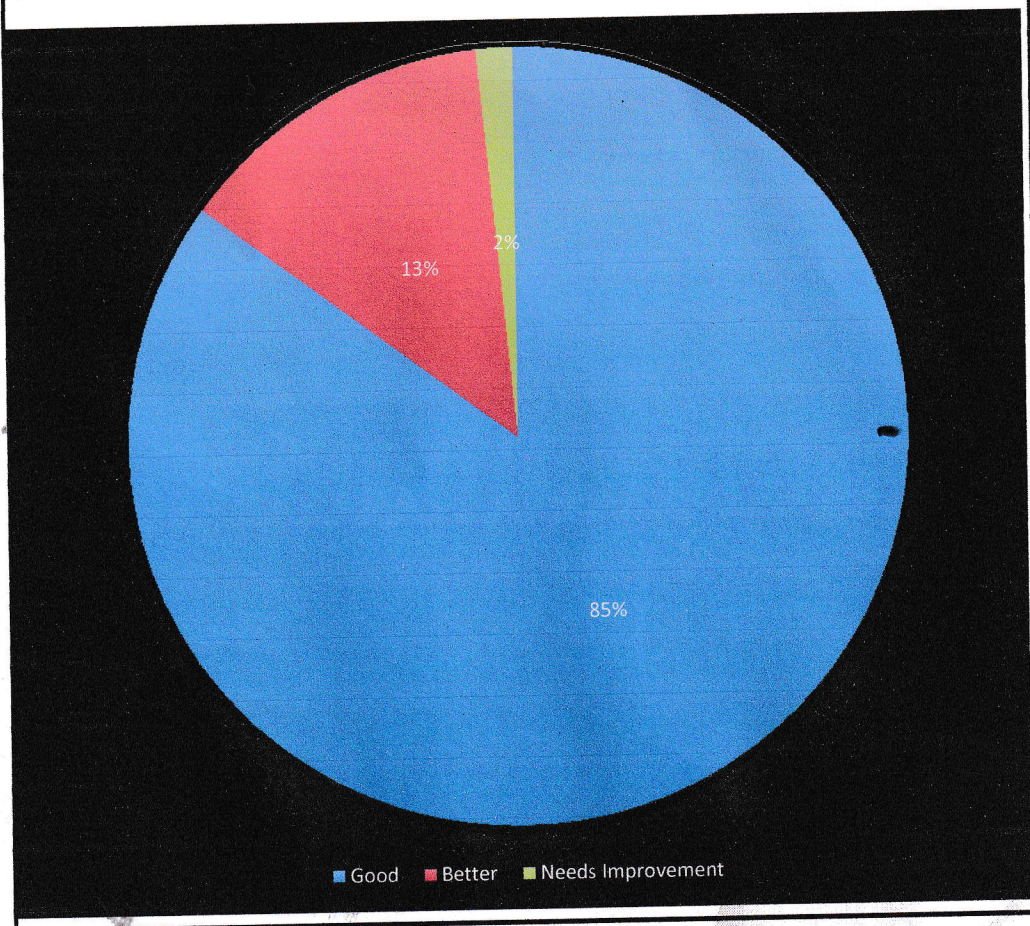




BRUNDHAVANA FOUNDATION

SERVICE FEEDBACK FOR 4TH QTR(JAN-MARCH-2024)

RATING	COUNT OF RATING
GOOD	224
BETTER	35
NEEDS IMPROVEMENT	4
TOTAL	263

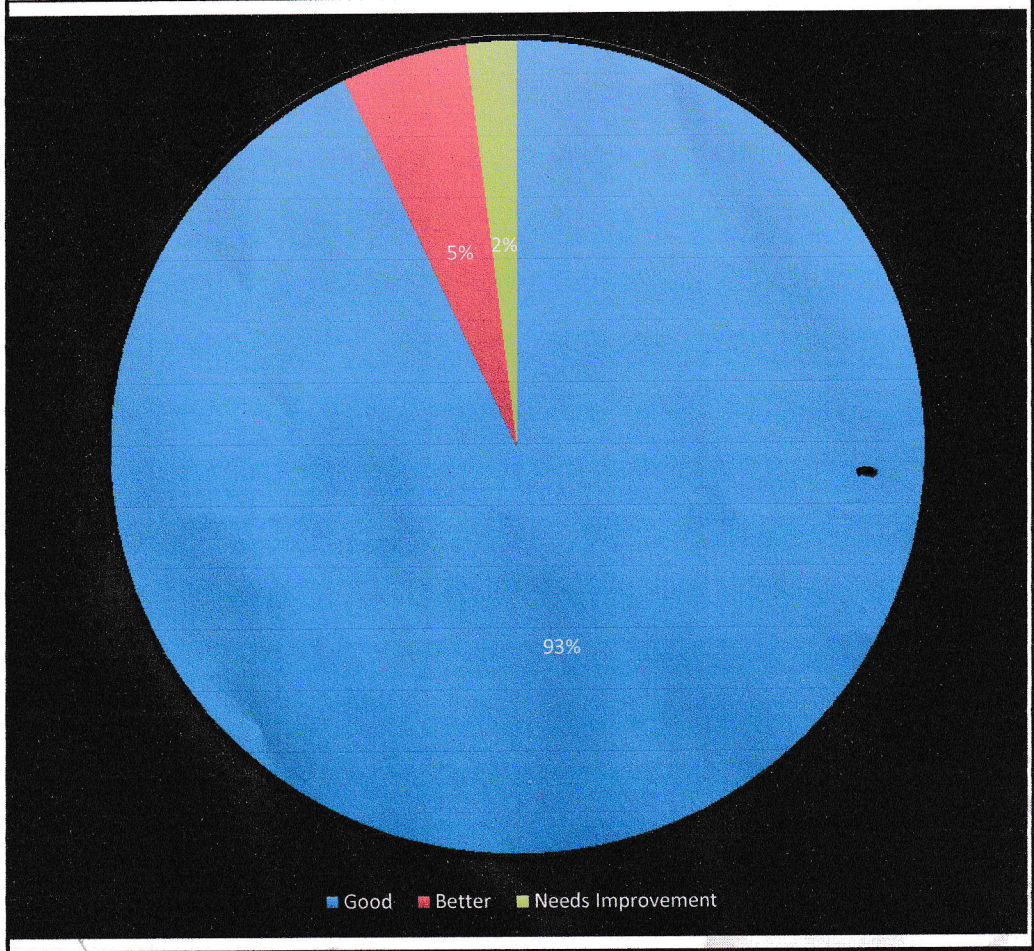




BRUNDHAVANA FOUNDATION

SERVICE FEEDBACK FOR 1ST QTR(APR-JUNE-2024)

RATING	COUNT OF RATING
GOOD	559
BETTER	30
NEEDS IMPROVEMENT	12
TOTAL	601

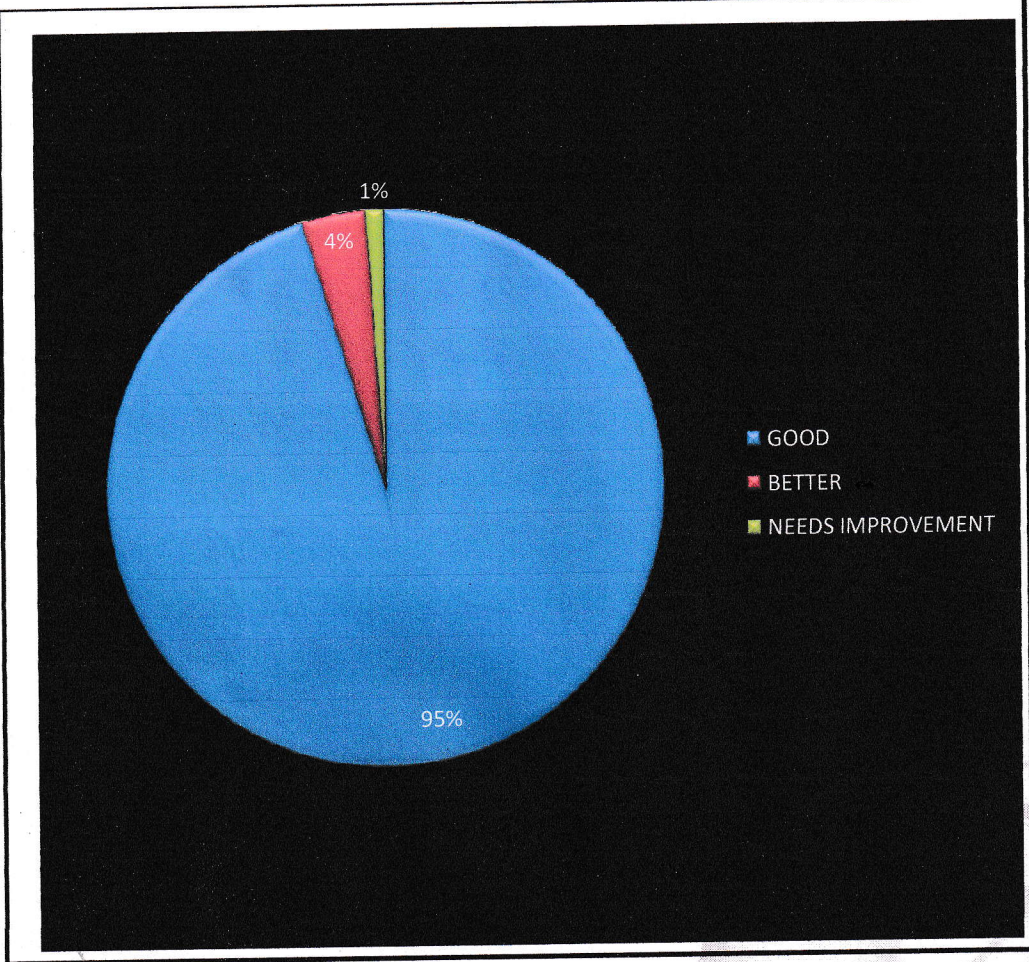




BRUNDHAVANA FOUNDATION

SERVICE FEEDBACK FOR 2ND QTR(JUL-SEP-2024)

RATING	COUNT OF RATING
GOOD	1019
BETTER	39
NEEDS IMPROVEMENT	11
TOTAL	1069



ANNEXURE-A-12

CENTRAL RAILWAY



Divisional Medical Officer
CR Polyclinic, Wadi
Date: 03/01/2025

To,

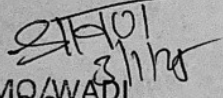
Brundhavana foundation

Kalaburagi.

Sub: Regarding bio medical waste collection.

With reference to the mentioned subject bio medical waste of central railway polyclinic, wadi is not collected from 09/12/2024 by your organization.

So we are requesting to kindly collect the bio medical waste as earlier as possible.


DMO/WADI
मंडल चिकित्सा अधिकारी
मध्य रेल, वाडी
Sr. Divisional Medical Officer
Central Railway, Wadi



R. PATEL HOSPITAL

OPD 10.30 am to 2.00 pm & 6.30 pm to 10.30 pm
Madam Timing : 2.00 pm to 5.00



Name : Age : Date : 09/01/25.

Rx

To,
The officer,
Brundavana Foundation.

Subject:- This is to request daily pickup service of Bio-waste from our hospital -

BP.
SPO,
Pulse
RBS.
Weight.

INVESTIGATION

Respected Sir/Mam,
This application is written to bring to your notice that the Bio-waste Pickup truck is not coming from many days and all the waste is laying around near hospital premises.
We request you to please consider this and send the pick-up truck daily.

Yours sincerely
Dr. Yusea.



ADEENA MEDICALS



HOSPITAL

Dabrabai Main Road, KALABURAGI - Cell : 8722232863